

**GOVERNMENT OF INDIA  
TEXTILES  
LOK SABHA**

UNSTARRED QUESTION NO:5016

ANSWERED ON:26.08.2010

SURPLUS LAND OF NTC MILLS

Kumar Shri Vishwa Mohan;Nahata Smt. P. Jaya Prada;Yadav Shri Dharmendra

**Will the Minister of TEXTILES be pleased to state:**

- (a) whether any audit has been conducted regarding the sale of surplus land and buildings of National Textile Corporation Mills;
- (b) if so, whether land and buildings were sold below reserve price in contravention of prescribed norms;
- (c) if so, the quantum of loss caused to the Government in the sale of land/buildings of NTC Mills;
- (d) the details of action taken against the officers responsible for selling NTC`s land and buildings below reserve prices; and
- (e) the details of land and buildings owned by NTC together with their locations alongwith the number of Mills whose land and building have been sold and the details of the remaining Mills proposed to be auctioned, location-wise?

**Answer**

MINISTER OF THE STATE IN THE MINISTRY OF TEXTILES (SMT. PANABAACA LAKSHMI)

(a): Yes, Madam.

(b) & (c): Out of 79 cases, audit observed sale below reserve price in 3 cases. The difference between sale price and reserve price as observed by audit was Rs. 84.35 lakhs.

(d): Assets were sold through a transparent bidding process and a duly constituted Assets sale Committee (ASC), consisting of representatives of the Ministry of Textiles, State Government, Operating Agency (Industrial Development Bank of India), nominees of the Board for Industrial and Financial Reconstruction (BIFR) and Chairman of National Textile Corporation (NTC). The decision was taken in the best interests of the company and the highest value received against each tender was confirmed by the ASC.

(e): Details of land and building sold and available for sale are at Annexure-I and Annexure-II respectively.